

(ख) क्या सरकार को मध्य प्रदेश में इस सम्बन्ध में आवेदन पत्र प्राप्त हुए हैं और यदि हा, तो वहाँ पर स्थापित की जाने वाली चीनी की उन मिलों की संख्या कितनी है जिनके लिए सरकार द्वारा अनुमति दिए जाने की संभावना है और ये मिलें किन किन स्थानों पर लगाई जायेंगी ?

†[Sugar Mills in Cooperative Sector

1414. SHRI V. K. SAKHLICHA :
SHRI SUBRAMANIAN
SWAMY :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to give permission for setting up 70 additional co-operative Sugar Mills under the co-operative sector in various States, and

(b) whether applications therefor have been received by Government from Madhya Pradesh and if so, the number of sugar mills likely to be set up there together with their location for which permission is likely to be given by Government?]

हृषि संचालय में राज्य भंडी (श्री बुद्ध प्रिय सोयें) : (क) विभिन्न राज्यों में स्थापित की जाने वाली सहकारी चीनी फैक्ट्रियों की संख्या के बारे में सरकार ने ऐसा कोई अभिमत निर्णय नहीं लिया है।

(ख) मध्य प्रदेश में निम्नलिखित स्थानों पर नयी सहकारी चीनी फैक्ट्रियां स्थापित करने के लिए जून, 1973 और अगस्त, 1974 में दो आवेदन पत्र प्राप्त हुए हैं —

(i) बारगई, जिला इन्दौर।

(ii) बोहानी, तहसील सदरबाग, जिला नरसिंहपुर।

बारगई, जिला इन्दौर में एक सहकारी चीनी फैक्ट्री स्थापित करने हेतु एक लाइसेंस जुलाई, 1974 में जारी किया गया है। अगस्त, 1974 में प्राप्त अन्य आवेदन पत्र सरकार के विचाराधीन हैं।

† THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) The Government

has not taken any such advance decision regarding the number of cooperative sugar factories to be set up in various States.

(b) Two applications have been received in June, 1973 and August 1974 for the establishment of new cooperative sugar factories at the following places in Madhya Pradesh :—

(i) Barlai, District Indore.

(ii) Bohani, Tehsil Cadarwara District Narshinghpur.

A licence for the establishment of a co-operative sugar factory at Barlai, Distt. Indore has been issued in July, 1974. The other application received in August, 1974 is under consideration of the Government.]

परिवार नियोजन को प्रोत्साहन देने के लिए अविवाहित लोगों को आयकर में छूट देने का प्रस्ताव

1415 श्री जगदीश जोशी :

श्री कल्पनाथ :

श्री गुणानन्द ठाकुर :

श्री कमल नाथ झा :

श्री नत्थी सिंह :

क्या स्वास्थ्य और परिवार नियोजन मंत्री यह वक्तों की कृपा करेंगे कि

(क) क्या जन संख्या में वृद्धि को रोकने की दृष्टि में जिन लोगों ने कतई शादी न करने का संकल्प लिया है उन्हें आयकर में छूट देने का कोई प्रस्ताव सरकार के विचाराधीन है, और

(ख) यदि हा, तो उसका व्यौरा क्या है ?

†[Proposal to exempt unmarried couples from Income Tax to encourage Family Planning Programme

1415 SHRI JAGDISH JOSHI :

SHRI KALP NATH :

SHRI GUNANAND THAKUR :

SHRI KAMAL NATH JHA :

SHRI NATHI SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether there is any proposal under Government's consideration to exempt those people from income-tax who have resolved not to marry in order to control the population growth; and

(b) if so, the details thereof?

स्वास्थ्य और परिवार नियोजन मंत्रालय में
उपमंत्री (श्री कोंडा जी बासपा) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

†[THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI KONDAJI BASAP-
PA) : (a). No.

(b) Does not arise.]

Criteria for the grant-in-aid to the aided educational institution

1416. SHRI B. S. SHEKHAWAT:
SHRI C. P. MAJHI:

Will the Minister of EDUCATION, SO-
CIAL WELFARE AND CULTURE be
pleased to refer to the reply to Starred
Question 224 given in the Rajya Sabha on
the 31st July, 1974 and State:

(a) what is the policy of Government
in the matter of payment of grant-in-aid
to the educational institutions which do not
accept the directions of the Directorate of
Education, Delhi, in the matter of making
appointment and termination of services
of teachers working in aided schools;

(b) whether, after paying the full grant
to an institution, a person against whom
enquiries in regard to his integrity and
honesty are under investigation, is allowed
to function on a very responsible post,
viz, as in the case of the Principal V.D.U.S.

†[] English translation.

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Ramjas higher Secondary School, No. 7,
Ballimaran, Delhi; and

(c) if not, what action Government
propose to take in such cases ?

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION, SO-
CIAL WELFARE AND IN THE DE-
PARTMENT OF CULTURE (SHRI
D. P. YADAV) : (a) In case where the
instructions are flouted, the grant-in-aid is
suspended or stopped as deemed desirable
and the School is brought on direct pay-
ment. There is also a provision for tak-
ing over the Management of the school
temporarily.

(b) and (c). Action is taken as per
rules 115-120 of the Delhi School Edu-
cation Rules, 1973. Shri R. P. Gupta,
who is acting as Principal in V. D. U. S.
Ramjas Higher Secondary School No. 7,
Ballimaran, Delhi, is drawing the pay of
a P.G.T. only and the approval to Shri
R. P. Gupta's appointment as Principal is
held up pending enquiry against him.

Prime Minister's warning to wheat traders

1417. SHRI S. G. SARDESAI:
DR. Z. A. AHMAD:
SHRI I. D. SINHA :
SHRI BHOLA PRASAD:
SHRI BHUPESH GUPTA:

Will the Minister of AGRICULTURE
be pleased to state:

(a) whether it is fact that in one of
the statement made in Chandigarh, recent-
ly, the Prime Minister warned the whole-
sale wheat traders that Government might
use "alternative means" to procure wheat;
and

(b) whether such alternative means were
adopted following the Prime Minister's
warning, and, if so, what are the details
thereof and the results achieved therefrom?